

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3253**

TO BE ANSWERED ON THE 07TH AUGUST, 2018/ SHRAVANA 16, 1940 (SAKA)

IPC AMENDMENT

3253. SHRI PRASUN BANERJEE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Ministry has considered the repealing of Section 377 of Indian Penal Code (IPC) during its consideration for amendments in the wake of the incident of 2012 gang rape in Delhi; and

(b) if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) & (b): No, Madam. The Justice J.S. Verma Committee was set up in the wake of the incident of 2012 gang rape in Delhi to examine and recommend amendments in Criminal Law with respect to crimes against women. The Committee did not make any recommendation in relation to section 377 of IPC.
